

AWARD

BEFORE LOK ADALAT DATED 09.09.2017

HELD AT JHARKHAND HIGH COURT, RANCHI

[Organized by High Court Legal Services Committee under Section 19,

Legal Services Authorities Act, 1987, (Central Act)]

BENCH NO. 02

Case No. W.P.(S). No. 2101/ 2017

1. Petitioner/ Appellant:- Shiv Charan Lal & Anr.

Versus

2. Respondent/O.P.(s):- The State of Jharkhand

Present:-

Name of Hon'ble Judge:- **Hon'ble Mr. Justice Dr. S.N. Pathak**

Name of Advocate Member:- **Ms. Vandana Singh, Advocate**

AWARD

The dispute between the parties having been referred for determination to the Lok Adalat and the parties having compromised/ settled the case/ matter upto the extent of Award, the following award is passed in term of settlement that Mr. Binod Singh, learned
counsel for the State submits that the amount in the
head of leave encashment has already been deposited in
accounts of the petitioners.

The parties are informed that the Court fee, if any, paid by any of them shall be refunded.

Pooja Kumari

Petitioner/ Plaintiff/Appellant

Sd/-

(Dr. S.N. Pathak, J.)

True Copy

Punit
Secretary/ Sr. P.A./P.A.
22/09/2017



(Seal of the Committee)

Binod Singh
Respondent/O.P.

Vandana Singh
Sign. of Advocate Member